

SHRIMATI GEETA MUKHERJEE:  
Sir, I introduce the Bill.

CONSTITUTION AMENDMENT)  
BILL\*

(Amendment of articles 200 and 201)

[English]

SHRIMATI GEETA MUKHERJEE:  
I beg to move for leave to introduce a  
Bill further to amend the Constitution  
of India.

MR. DEPUTY-SPEAKER : The  
question is :

“That leave be granted to in-  
troduce a Bill further to amend  
the Constitution of India.”

*The motion was adopted*

SHRIMATI GEETA MUKHERJEE:  
Sir, I introduce the Bill.

CODE OF CRIMINAL PROCEDURE  
(AMENDMENT) BILL\*

(Amendment of Sections 125 and 127)

[English]

SHRI G. M. BANATWALLA  
(Ponnani) : Sir, I beg to move for  
leave to introduce a Bill further to  
amend the Code of Criminal Procedure,  
1973.

MR. DEPUTY-SPEAKER : The  
question is :

“That leave be granted to in-  
troduce a Bill further to amend  
the Code of Criminal Pro-  
cedure, 1973.”

*The motion was adopted*

SHRI G. M. BANATWALLA: Sir,  
I introduce the Bill.

LAND ACQUISITION (AMEND-  
MENT) BILL\*

(Amendment of Section 4)

[English]

SHRI G. M. BANATWALLA : Sir,  
I beg to move for leave to introduce  
a Bill further to amend the Land  
Acquisition Act, 1894.

MR. DEPUTY-SPEAKER : The  
question is :

“That leave be granted to in-  
troduce a Bill further to amend  
the Land Acquisition Act,  
1894.”

*The motion was adopted*

SHRI G. M. BANATWALLA ; Sir,  
I introduce the Bill.

FREEDOM OF RELIGION (REMOVAL  
OF RESTRICTIONS) BILL\*

[English]

SHRI G. M. BANATWALLA : Sir,  
I beg to move for leave to introduce a  
Bill to provide for removal of undue  
restrictions on freedom of religion.

MR. DEPUTY-SPEAKER : The  
question is :

“That leave be granted to in-  
troduce a Bill to provide for  
removal of undue restrictions  
on freedom of religion.”

*The motion was adopted*

SHRI G. M. BANATWALLA : Sir,  
I introduce the Bill.

HIGH COURT OF HIMACHAL  
PRADESH (ESTABLISHMENT OF A  
PERMANENT BENCH AT HAMIR-  
PUR) BILL\*

[English]

PROF. NARAIN CHAND  
PARASHAR (Hamirpur) : Sir, I beg  
to move for leave to introduce a Bill  
to provide for the establishment of a

permanent Bench of the High Court of Himachal Pradesh at Hamirpur.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the establishment of a permanent Bench of the High Court of Himachal Pradesh at Hamirpur.”

*The motion was adopted*

PROF. NARAIN CHAND PARASHAR : Sir, I introduce the Bill.

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 CONSTITUTION (AMENDMENT) BILL\*

(Amendment of article 366, etc.)

[English]

PROF. NARAIN CHAND PARASHAR : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted*

PROF. NARAIN CHAND PARASHAR : Sir, I introduce the Bill.

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 CONSTITUTION (AMENDMENT) BILL\*

(Amendment of Eighth Schedule)

[English]

PROF. NARAIN CHAND PARASHAR : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted*

PROF. NARAIN CHAND PARASHAR : Sir, I introduce the Bill.

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 CONSTITUTION (AMENDMENT) BILL\*

(Amendment of articles 60 and 159)

[English]

PROF. NARAIN CHAND PARASHAR : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted*

PROF. NARAIN CHAND PARASHAR : Sir, I introduce the Bill.

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 CONSTITUTION (AMENDMENT) BILL\*

(Insertion of new article 18A)

[English]

SHRI SATYAGOPAL MISRA (Tamluk) : Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

*The motion was adopted*

SHRI SATYAGOPAL MISRA : Sir, I introduce the Bill.